



2026:AHC:55305

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 1649 of 2026**

Kuldeep Verma

.....Applicant(s)

Versus

State of U.P.

.....Opposite Party(s)

Counsel for Applicant(s)	:	Akhilesh
Counsel for Opposite Party(s)	:	Akanksha Gaur, G.A., Syed Irfan Ali

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Rejoinder Affidavit filed today is taken on record.
2. Heard learned counsel for the applicant and learned A.G.A. for the State as well as perused the record.
3. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No.521 of 2025, under Section 69, 115(2), 352, 351(3) BNS, Police Station- Quarshi, District Aligarh, with a prayer to enlarge him on anticipatory bail, during the pendency of trial.
4. Learned counsel for the applicant states that the applicant has been falsely implicated in the present case. He contends that it is the admitted case in the FIR that the applicant and the victim were in a long standing romantic relationship for the past 11 years. He states that the dispute arose due to the fact that the applicant transferred the ownership of the house, where the victim supposedly was residing, in the name of his brother. He further contends that similar complaints were made initially and a police report dated 25.09.2018 was filed by the Deputy Superintendent of Police, Khair, District Aligarh, in which the conclusion was in favour of the applicant. The applicant has no criminal antecedents.
5. Learned counsel for the informant, on the other hand, contends that the informant was made a false promise of marriage and taken advantage of. Even the premises in question where the informant was residing was fraudulently transferred in the name of the brother of the applicant. The informant was never made aware of the marital status of the applicant. The informant was a student of B.Ed. and the applicant was a Professor in the same institution and taking advantage of his position, the applicant induced the victim into having a relationship.
6. I have heard the submissions made by the Learned counsels for the parties.

7. The applicant and the victim are admittedly in a long standing relationship for about 11 years. A complaint had been moved by the informant against the applicant on which the Deputy Superintendent of Police, Khair, District Aligarh gave the following report:-

"जाँच आख्या:- उक्त संदर्भित प्रकरण की जाँच के दौरान आवेदिका कु० पूजा रानी पुत्री श्री मुकेश कुमार निवासी गूलर रोड थाना देहली गेट जनपद अलीगढ़ ने अपने बयानों में बताया कि वह करीब 3-4 वर्ष पूर्व कस्बा खैर के खैर कन्या महाविद्यालय में बीएड की शिक्षा प्राप्त कर रही थी तो उस समय श्री कुल्दीप वर्मा पुत्र नेत्रपाल वर्मा निवासी मौ० नई बस्ती थाना खैर भी उक्त विद्यालय में शिक्षण का कार्य कर रहे थे। इसी दौरान उसके एवं कुल्दीप वर्मा के बीच स्लेबस को लेकर जानकारी हेतु आपस में जान पहचान हो गयी और स्लेबस के सम्बन्ध में एक दूसरे की फ़ोन पर वार्ता होती रही, आवेदिका अविवाहित है जिस कारण आवेदिका एवं कुल्दीप वर्मा के बीच आपस में शादी को लेकर नजदीकियां बढ़ना आवेदिका ने अपने बयानों में बताया परन्तु जब आवेदिका को कुल्दीप वर्मा के शादी शुदा होने की जानकारी हुयी तो कुल्दीप वर्मा के शादी शुदा होने एवं अपने आप को शिक्षारत होना बताते हुए शिक्षा में किसी प्रकार का व्यवधान उत्पन्न न हो इस कारण अपने द्वारा दिये गये उक्त प्रार्थना पत्र पर कुल्दीप वर्मा के विरुद्ध कोई कार्यवाही न किये जाने के सम्बन्ध में जाँच के दौरान लिखित बयान दिये। जैसा कि आवेदिका के बयानों से स्वतः स्पष्ट है। आवेदिका अपने द्वारा दिये गये उक्त प्रार्थना पत्र अब कोई कानूनी कार्यवाही नहीं चाहती है। इस तरह आवेदिका कु० पूजा रानी उपरोक्त के उक्त प्रार्थना पत्र पर अन्य किसी पुलिस कार्यवाही की आवश्यकता प्रतीत नहीं होती है।

जाँच आख्या सादर अवलोकनार्थ सेवा में प्रेषित है।"

8. From the perusal of the record, it is indicated that the applicant and the victim had a relationship, which broke down and the victim, who is said to be residing in the house belonging to the applicant is being sought to be turned out by the applicant. The applicant had moved an application challenging the proceedings before this Court, which was dismissed vide order dated 13.01.2026 and it is thereafter that he has approached the concerned Court for seeking anticipatory bail. The applicant has no criminal antecedents. The applicant was not arrested during investigation and had been granted stay of arrest by this Court till cognizance is taken on a police report vide order dated 10.07.2025 passed in Criminal Misc. Writ Petition No.13694/2025. Once the chargesheet has been submitted, the applicant is no longer required for custodial interrogation.

9. Taking into account all the above mentioned facts and circumstances of the case and also the fact that the applicant has no criminal antecedents, I deem it appropriate to enlarge the applicant on anticipatory bail.

10. In view of the above, the anticipatory bail application of the applicant is ***allowed.***

11. In the event of the arrest of the applicant-**Kuldeep Verma**, he shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

i. the applicant shall make himself available for interrogation by a police officer as and when required;

ii. that the applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;

iii. that the applicant shall not leave India without the previous permission of the Court;

iv. that the applicant shall not pressurize/intimidate the prosecution witness;

12. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

13. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

March 18, 2026

A. Pandey

(Rajiv Lochan Shukla,J.)